

অসম



सत्यमेव जयते

বাজগত্ৰ

# The Assam Gazette

অসাধাৰণ

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

নং 60) দিনপুৰ, অসমৰাৰ, 28 এপ্ৰিল, 1992, 8 বহাগ, 1914 (শক)

No. 60 Dispur, Thursday 28th April, 1992, 8th Vaisakha

(S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT, LEGISLATIVE BRANCH

NOTIFICATION

The 28th April 1992

No.LGL.36/92/39 ;— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



ASSAM ACT NO. III OF 1992

(Received the assent of the Governor on 27th April, 1992)

THE ASSAM ADMINISTRATIVE TRIBUNAL  
(AMENDMENT) ACT, 1992

AN

ACT

**Preamble.** to amend the Assam Administrative Tribunal Act, 1977, (Assam Act-VIII of 1977), hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Forty-third Year of the Republic of India as follows :—

**Short title, extent and commencement.** 1.(1) The Act may be called the Assam Administrative Tribunal (Amendment) Act, 1992.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of section 2.** 2. In the principal Act, in section 2, after sub-clause (ii) of clause (e), the following shall be inserted, namely:—  
“(iii) all matters arising out of application of the Fundamental Rules and Subsidiary Rules.”

**Amendment of section 9.** 3.(1) In the principal Act, in section 9, the existing provisions of sub-section (2) and (3) shall be substituted as follows, namely:—

“(2) Notwithstanding anything contained in any law, no civil court or other authority shall entertain any civil suit or other proceedings with respect to any matter relating to any condition of service of any civil servant or question in any form



any order passed by the Tribunal in any appeal or review with respect to any matter or with respect to any other matter which arises out of the exercise of powers under the Act.”

(3) Notwithstanding anything contained in any law, all suits or other proceedings with respect of any matter relating to any condition of service of any civil servant and which are pending before any civil court or other authority on the date of coming into force of this Act, shall stand transferred to the Tribunal and the civil court or other authority before whom such a suit or proceeding is pending shall transfer all relevant and connected papers and records to the Tribunal and thereupon the Tribunal shall decide the suit and proceedings in the same manner as if they were appeals referred under the provisions of this Act.”

K. LASKAR  
Secretary to the Government of Assam,  
Legislative Department.